

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.549/2020

In the matter of:

Narendra Kumar Agarwal & Anr

Appellant

Vs

Monotrone Leasing Pvt Ltd & Anr

Respondent

Mr. Abhijeet Sinha, Mr. CS Suhita Mukhopadhyay, Mr. Abhirup Chatterjee,
Advocates for Appellant.

Ms Charu Tyagi, Advocate for R1.

Mr Sanjay Kapur, Advocate for Respondent.

ORDER

02.09.2020- Learned counsel for the Appellant submits that earlier the reply

was not filed by the Respondent and subsequently the reply has been filed.

Therefore, he prays that he may be permitted to file rejoinder. Prayer allowed.

He is directed to file reply within one week.

List the matter for hearing on **16th September, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Mr. V.P. Singh)
Member (Technical)

bm/kam